

ORIGINAL SIDE JURISDICTION

LIMITATIONS IN THE CATEGORY OF THE CASES PERTAINS TO ORIGINAL SIDE JURISDICTION

Description Of Suits	Period Of Limitation	Time From which period begins to run
Suits Relating To Miscellaneous Matters		
1. To enforce a right of preemption whether the right is founded on law or general usage or on special contract.	One Year	When the purchaser takes under the sale sought to be impeached, physical possession of the whole or part of the property sold, or where the subject matter of the sale does not admit of physical possession of the whole or part of the property, when the instrument of sale is registered.
2. By a person against whom [and order referred to in rule 63 or in rule 103] of order. XXI of the Code of Civil Procedure, 1908 (5 of 1908) or an order under section 28 of the Presidency Small Cause Courts Act, 1882(15 of 1882) has been made, to establish the right which he claims to the property comprised in the order.	One Year	The date of the final order.
3. To set aside a sale by a civil or revenue court or a sale for arrears of Government revenue or for any demand recoverable as such arrears.	One Year	When the sale is confirmed or would otherwise have become final and conclusive had no such suit been brought,
4. To alter or set aside any decision or order of a civil court in any proceeding other than a suit or any act or order of an officer of Government in his official capacity.	One Year	The date of the final decision or order by the court or the date of the act or order of the officer as the case may be.,
5. Upon a judgment including a foreign judgment, or a recognizance.	Three Years	The date of the judgment or recognizance.
6. For property which the plaintiff has conveyed while insane.	Three Years	When the plaintiff is restored to sanity and has knowledge of the conveyance.
7.To make good of the general estate of a deceased trustee the loss occasioned by a breach of trust	Three Years	The date of the trustee's death or if the loss has not then resulted, the date of the loss.
8. To establish a periodically recurring right	Three Years	When the plaintiff is first refused the enjoyment of the right.

9. By a Hindu for arrears of maintenance.	Three Years	When the arrears are payable.
10. For a legacy or for a share of a residue bequeathed by a testator or for a distributive share of the property of an intestate against an executor or an administrator or some other person legally charged with the duty of distributing the estate.	Twelve Years	When the legacy or share becomes payable or delivered.
10. For possession of hereditary office Explanation - A hereditary office is possessed when the properties thereof are usually received, or (if there are no properties) when the duties thereof are usually performed.	Twelve Years	When the defendant takes possession of the office adversely to the plaintiff.
11. Suit during the life of a Hindu or Muslim female by a Hindu or Muslim who, if the female died at the date of instituting the suit, would be entitled to the possession of land, to have an alienation of such land made by the female declared to be void except for her life or until her remarriage.	Twelve Years	The date of the alienation.
12. By a Hindu governed by Mitakshara law to set aside his father's alienation of ancestral property.	Twelve Years	When the alienee takes possession of the property.
13. By person excluded from a joint family property to enforce a right to share therein.	Twelve Years	When the exclusion becomes known to the plaintiff.
14. By or on behalf of any local authority for possession of nay public street or road or any part thereof from which it has been dispossessed or of which it has discontinued the possession.	Thirty Years	The date of the dispossession or discontinuance.
15. Any suit (except a suit before the Supreme Court in the exercise of its original jurisdiction) by or on behalf of the Central Government or any State Government, including the Government of the State of Jammu and Kashmir.	Thirty Years	When the period of limitation would begin to run under this Act against a like suit by private person.